

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

OA No. 2456/92 .. Date of decision: 25.11.92

Sh. Mahak Pal .. Applicant

Versus

Union of India .. Respondents

For the applicant .. Sh. M.S.Dahiya, Counsel

For the respondents .. Sh. Shyam Babu, Counsel

CORAM

Hon'ble Sh.P.K.Kartha, Vice Chairman(J)

Hon'ble Sh. B.N.Dhondiyal, Member (A)

### **JUDGMENT**

We have heard the learned counsel for both parties. The applicants are employees of Videsh Sanchar Niqam Ltd., which is a Public Sector Corporation. The prayer contained in this application is that the respondents be directed to withdraw their letter dated 25.7.90 closing reserved list of the selected candidates for appointment to the post of LDC.

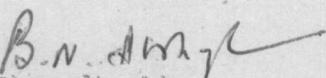
2.

The 1d.counsel for the respondents raised the preliminary objection that Videsh Sanchar Niqam Ltd. is a Public Sector Corporation and no notification has been issued under Section 14 (2) of the Administrative Tribunals Act, 1985 so as to bring the said Corporation within the jurisdiction of this Tribunal.

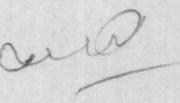
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3. In view of the above, the present application is not maintainable for want of jurisdiction. The Registry is, therefore, directed to return the application to the applicant who may move appropriate legal forum to seek remedy in accordance with law, if so advised.

4. Let a copy of this order be given to both parties.

  
(B.N. Dhoundiyal)

Member (A)

  
(P.K. Kartha)

Vice Chairman (J)